## COMMITTEE ON SUBORDINATE LEGISLATION (FIFTEENTH LOK SABHA) (2012-2013)

#### TWENTY NINTH REPORT

[ACTION TAKEN BY GOVERNMENT ON THE RECOMMENDATIONS/OBSERVATIONS CONTAINED IN THE TWENTY FIRST REPORT OF THE COMMITTEE ON SUBORDINATE LEGISLATION (FIFTEENTH LOK SABHA) ON "NON-IMPLEMENTATION OF OFT-REPEATED RECOMMENDATIONS OF COMMITTEE ON SUBORDINATE LEGISLATION, LOK SABHA BY VARIOUS MINISTRIES"]

(PRESENTED ON 5.3.2013)

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LOK SABHA SECRETARIAT

**NEW DELHI** 

March, 2013/ Phalguna, 1934 (Saka)

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# COMPOSITION OF THE COMMITTEE ON SUBORDINATE LEGISLATION (2012-2013)

1. Chairman Shri P. Karunakaran Shri Praveen Singh Aron 2. 3. Shri Ramen Deka Shri K. Jayaprakash Hegde 4. 5. Dr. Mahesh Joshi 6. Shri Virender Kashyap 7. Dr. Ajay Kumar 8. Shri Narahari Mahto 9. Dr. Thokchom Meinya 10. Shri Gajendra Singh Rajukhedi 11. Dr. Bhola Singh 12. Shri R. Thamaraiselvan 13. Shri Manohar Tirkey 14. Shri Dharmendra Yadav 15. Vacant **SECRETARIAT** 1. Shri A. Louis Martin Joint Secretary 2. Shri S.C. Chaudhary Director Shri Srinivasulu Gunda -3. Addl. Director 3. Shri Krishendra Kumar **Under Secretary** (iii)

#### **INTRODUCTION**

I, the Chairman, Committee on Subordinate Legislation having been

authorised by the Committee to submit the report on their behalf, present this

Twenty Ninth Action Taken Report.

2. This Report relates to the action taken on the recommendations of the

Committee contained in the Twenty-First Report (2011-2012) (Fifteenth Lok

Sabha) which was presented to Lok Sabha on 16.12.2011.

3. The Committee considered and adopted this Report at their sitting held on

16.1.2013.

4. The Minutes of the meeting of the Ministry of Parliamentary Affairs with the

officials of other Ministries held on 30 September, 2011 and 11 July, 2012 are

brought out in Appendix-I and Appendix-II respectively.

5. The Ministry of Parliamentary Affairs OM No. 2(1)/2012-ME dated 21.6.12

are brought out in Appendix-III.

6. The Extracts from the Minutes of the sitting of the Committee relevant to

this report are brought out in Appendix IV.

7. An Analysis of the Action Taken by Government on the recommendations/

observations contained in the Twenty First Report of the Committee on

Subordinate Legislation (Fifteenth Lok Sabha) is given in Appendix V.

New Delhi; 16 January, 2013

26 Pausa, 1934 (Saka)

P. KARUNAKARAN Chairman, Committee on Subordinate Legislation

(iv)

#### **REPORT**

This Report of the Committee on Subordinate Legislation (2011-12) deals with the action taken by Government on the recommendations contained in their Twenty-First Report (Fifteenth Lok Sabha) which was presented to Lok Sabha on 16.12.2011.

- 2. The Twenty First Report contained the following issues in the various chapters of the Report: -
  - I Significance and relevance of the important recommendations of the Committee
  - II Role of Ministry of Parliamentary Affairs as a Nodal Agency
  - III Guidelines issued by Ministry of Parliamentary Affairs
  - IV Mechanism in the Ministry
  - V Requirement of the Law Officer
  - VI Processing of Recommendations of the Committee Reports
  - VII Compilation of Action Taken Reports
  - VIII Inclusion of Chapter on Subordinate Legislation in Manual
- 3. Action taken replies have been received from the Government in respect of all the ten recommendations contained in the report. These have been categorized as follows:
  - (i) Recommendations/Observations which have been accepted by the Government

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SI. No. 1, 2, 3, 4, 5, 6, 7, 8 & 9 Total 9 (Para Nos. 2.5, 2.6, 3.3, 3.4, 4.3, 5.5, 6.3, 7.3 & 8.3) Chapter II
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(ii) Recommendations/observations which the Committee do not desire to pursue in view of the Government's reply.

SI. No. Nil Total Nil Chapter III

(iii) Recommendations/observations in respect of which replies of the Government have not been accepted by the Committee

Sl. No. 10 (Para No. 9.2)

Total 1 Chapter IV

(iv) Recommendations/observations in respect of which final replies of the Government are still awaited

SI. No. NIL

Total Nil Chapter V

- 4. The Committee note with satisfaction that the Ministry of Parliamentary Affairs have accepted nine out of ten recommendations and have initiated action in implementing the recommendations which have been accepted.
- 5. The Committee will now deal with the action taken by the Government on some of their recommendations.

#### A. Review meetings by the Ministry of Parliamentary Affairs

Recommendation (SI No.1,2,3&6; Para nos. 2.5, 2.6, 3.3 and 5.5)

The Committee in their original Report (21<sup>st</sup> Report) on 6. implementation of oft repeated recommendations of Committee on Subordinate Legislation by various Ministries' regretted to note that despite the availability of 1986 guidelines and the guidelines contained in the Manual of Parliamentary Procedures of Government of India, the coordinator and the nodal agency i.e., the Ministry of Parliamentary Affairs remained a moot spectator to the breach of the recommendations of the Committee on Subordinate Legislation by various Ministries/Departments over a period of time. The Committee hoped that the Ministry would rise to the occasion and leave no stone unturned to avoid the nonimplementation of oft-repeated recommendations of the Committee by various Ministries/Departments in the coming years. As a nodal agency, the Ministry cannot escape from their obligation to augment their efforts towards ensuring that the recurring default of not implementing Committee's recommendations by the Ministries is contained. The Committee strongly urged that the Ministry of Parliamentary Affairs should establish a suitable mechanism in this regard without further loss of time. The Committee also recommended that the Ministry should hold review meetings with other Ministries minimum at the level of Joint Secretary twice a year regarding the recurrence of non-implementation of the oftrepeated recommendations of the Committee. Further, the Committee also

desired that the Ministry should call for quarterly report from other Ministries/Departments regarding the implementation of recommendations of the Committee akin to the report required to be submitted by the Ministries to the Ministry of Law and Justice as per the guidelines in the Manual of Parliamentary Procedures in the Government of India.

- 7. The Ministry of Parliamentary Affairs in their action taken reply have submitted that as a nodal and co-ordinating agency, the Ministry would henceforth hold two meetings in a year with various Ministries/Departments. The first such meeting was held under the chairmanship of Secretary, MPA on 30 (Appendix-I). September. 2011 At the meeting the recommendations of the Committee were discussed in detail. The next meeting was held on 11 of July, 2012 (Appendix-II). It has been stated that the meetings at drawing the attention of Ministries to oft-repeated recommendations, discussing the quarterly Report regarding recommendations of general nature and urging the Ministries to adhere to the time schedule as laid down in this Ministry's guidelines issued last on 25 March, 1996. Minutes of the Meeting are enclosed.
- 8. The Committee are glad to note that in pursuance of the Committee's recommendation, the Ministry of Parliamentary Affairs have started holding two review meetings a year with various Ministries/Departments to ensure implementation of oft repeated recommendations of the Committee and urge the Ministries to adhere to the time schedules as laid down. The Committee hope that the Ministry of Parliamentary Affairs will hold regular review meetings with all Ministries/Departments and ensure that the recommendations of the Committee are implemented in right earnest.

## B. Inclusion of Chapter on Subordinate Legislation in Manual of Office Procedure

(Recommendation (Sl. No. 10; Para No. 9.2)

9. The Committee had noted that the Central Secretariat Manual on Office Procedure does not include Parliamentary Procedure particularly the matter relating to Subordinate Legislation. The Committee, therefore, recommended that the Ministry of Parliamentary Affairs should write and ensure that the Ministry of Personnel, Public Grievances and Pensions (Department of Administrative Reforms and Public Grievances) include the matter relating to subordinate legislation in the Central Secretariat Manual on Office Procedure.

- 10. Regarding inclusion of a Chapter on Subordinate Legislation in the Manual of Office Procedure, the Ministry of Parliamentary Affairs have submitted that this Ministry itself cannot expand its mandate and has issued the Manual of Parliamentary Procedures to all Ministries/Departments and a reference in Chapter 11 (11.9.1) has been made regarding action to be taken by Ministries/Departments. All the Ministries/Departments are aware of the Manual.
- 11. The Committee regret to point out that the reply of the Ministry of Parliamentary Affairs is misplaced. What the Committee desired was that the Ministry of Parliamentary Affairs should take up with the Ministry of Personnel, Public Grievances and Pensions the need for inclusion of a chapter on Parliamentary Procedure in the Manual on Office Procedure. This could have been achieved simply by conveying the recommendation of the Committee to the concerned Ministry. By no means, this step would have involved expansion of the mandate of the Ministry of Parliamentary Affairs. The Committee, therefore, reiterate their earlier recommendation and expect the Ministry of Parliamentary Affairs to take up the matter suitably with the Ministry of Personnel, Public Grievances and Pensions.

#### CHAPTER II

# RECOMMENDATIONS/OBSERVATIONS WHICH HAVE BEEN ACCEPTED BY THE GOVERNMENT

## Significance and relevance of the important recommendations of the Committee.

#### Recommendation (SI no. 1; Para No. 2.5)

The Committee on Subordinate Legislation have given numerous recommendations relating to the procedural aspects of the working and implementation of rules/laws/by-laws/regulations/orders etc. issued by the various Ministries/Departments of the Government of India, over a period of time. Most of these recommendations have been general in nature and applicable to all the Ministries and Departments. However, the Committee since long have observed that despite the frequent reiteration of these recommendations, various Ministries/Departments did not implement them scrupulously particularly with a view to minimise the time-gap between the publication of the draft rules framed under different Acts and their promulgation in the final form. Accordingly, the Committee in their Fourth Report (8th Lok Sabha) desired that to streamline the Ministries/Departments procedure of the in this regard. guidelines/directions should be drawn. In pursuant to this recommendation, the Ministry of Parliamentary Affairs, in consultation with the Ministry of Law and Justice and other Ministries/Departments framed comprehensive guidelines and issued the same to all Ministries and Departments in September, 1986. These were again reiterated in 1989 and 1996. However, to the utmost disappointment of the Committee, despite the existence of these auidelines. recommendations of the Committee are still being followed only in breach by various Ministries/Departments.

## Recommendation (SI no. 2; Para No. 2.6)

The Committee find that even now, there are many instances wherein various Ministries/Departments have not adhered to the time limits laid down by the Committee with regard to laying of 'Orders', framing of 'Rules' under an Act, publication of final 'Rules' after their notification in the draft form, printing of 'Rules', taking action on the recommendations of the Committee, etc. For example, in some cases the Ministry of Health & Family Welfare took 21 months for finally publishing Rules [GSR 184-E & 185-E (2003)] and the Ministry of Agriculture took 22 months for the same action [GSR 129 (2004)]. Similarly, the Ministry of Finance took six years in laying LD 2897 (12.2.1997). Against this

backdrop, the Committee regret to note that despite the availability of 1986 guidelines and the guidelines contained in the Manual of Parliamentary Procedures of Government of India, the coordinator and the nodal agency i.e., the Ministry of Parliamentary Affairs remained a moot spectator to the breach of the recommendations of the Committee on Subordinate Legislation by various Ministries/Departments over a period of time. The Committee hope that the Ministry would rise to the occasion and leave no stone unturned to avoid the non-implementation of oft-repeated recommendations of the Committee by various Ministries/Departments in the coming years.

#### Recommendation (SI no. 3; Para No. 3.3)

The Ministry of Parliamentary Affairs despite acknowledging the fact that it stands as an important link between the Government and the two Houses of Parliament, limits its role by stating that no mechanism to ensure follow up of guidelines exists in the Ministry. The Ministry's stand appears to be that the concerned Ministries/Departments are themselves to ensure that the Action Taken Statements on the recommendations are sent directly to Lok Sabha Secretariat. The Committee are not convinced by their stand and deeply concerned over the non-implementation of their oft repeated recommendations. They feel that in order to bring down the number of deviations from the Committee's recommendations and ensure that they are not flouted repeatedly, the role of the Ministry definitely comes into picture. As a nodal agency the Ministry cannot escape from their obligation to augment their efforts towards ensuring that the recurring default of not implementing Committee's recommendations by the Ministries is contained.

## Reply of the Government on Recommendation sl nos. 1, 2 &3

Regarding the Recommendations no. 1, 2 & 3 it is submitted that as a nodal and co-ordinating agency, the Ministry will henceforth hold two meetings in a year with various Ministries/Departments. The first such meeting has already been held under the chairmanship of Secretary, MPA on 30 September, 2011(Appendix-I). At the meeting the observations/recommendations of the Committee were discussed in detail. The next meeting was held on 11 of July, 2012 (Appendix –II) . The meetings are aimed at drawing the attention of Ministries to oft repeated recommendations, discussing the quarterly Report regarding recommendations of general nature and urging the Ministries to adhere to the time schedule as laid down in this Ministry's guidelines issued last on 25 March, 1996. Minutes of the Meeting are enclosed.

Observation of the Committee on the replies furnished by the Ministry of Parliamentary Affairs to the recommendations of the Committee at sl. nos.1-3 of 21<sup>st</sup> Report may be seen at para no. 8 of chapter 1.

#### Role of Ministry of Parliamentary Affairs as a nodal agency.

Recommendation (SI no. 4; Para No. 3.4)

The Committee are dismayed further over the stand of the Ministry of Parliamentary Affairs that their role is limited to issuing guidelines and not keeping track whether the Ministries are implementing the recommendations of general nature or not. The Committee strongly feel that the Ministry are not performing the task of coordination as required and expected of them and their apparent one way communication with other Ministries through mere issue of their guidelines without any follow up mechanism have rendered its role of coordination infructuous. The Committee, therefore, desire that the Ministry of Parliamentary Affairs catalyse their efforts to make its role of nodal agency more purposeful and effective which will result in better coordination between them and the other Ministries. The Committee further recommend that the Ministry can make efforts to enhance their role as a nodal agency by proposing necessary amendments to the Government of India, if required, in the Manual of Parliamentary Procedures in the Government of India.

## Reply of the Government

Recommendation No. 4 was discussed in the meeting on 30<sup>th</sup> September, 2011 and a consensus emerged among the participating Ministries that the provisions of the Manual on Parliamentary Procedure issued by this Ministry, are adequate if followed properly. It is submitted to the Hon'ble Committee that the mandate of this Ministry of Parliamentary Affairs cannot be expanded by this Ministry to include tracking of the work of other Ministries relating to subordinate legislation. The provisions being sufficient and all Ministries being aware of the Manual, it is expected that the Ministries/Departments would take prompt action on the recommendations of the Committee

#### **Guidelines issued by the Ministry of Parliamentary Affairs**

Recommendation (SI no. 5; Para No. 4.3)

The Committee categorically emphasise that the Ministry of Parliamentary Affairs cannot distance itself from shouldering their parliamentary responsibility of coordinating with the various Ministries on the aspect of implementation of the Committee's recommendations. The Committee are deeply pained to note that the Ministry have so far limited their role to just issuing guidelines once in a while without taking any responsibility of enforcing them as a result of which these guidelines are observed more in deviance than otherwise, leaving the Committee with no option but to point out the same lapses again and again and reiterate their recommendations. This is evident from the Ministry's failure in communicating/coordinating with other Ministries/Departments in respect of implementation of important recommendations of the Committee on Subordinate Legislation over a period of time. The Committee, therefore, desire that the role of the Ministry as a coordinating agency should extend to a more proactive role with two way communication rather than the prevailing one way unresponsive approach which has been found to be hardly binding on the other Ministries. The Committee also note that the present guidelines which were framed in 1986 and then reiterated in 1989 and 1996, need to be reviewed in the current scenario as considerable changes have taken place in the legislative field during the last 25 years after these guidelines were initially framed by the Ministry. The Committee desire that the extant guidelines be revisited and updated and all major procedural recommendations of the Committee be incorporated and the same should be circulated to the various Ministries/Departments at regular intervals with a view to emphasise the scope, significance and importance of adhering to the Committee's recommendations.

## **Reply of the Government**

As far as Recommendation No. 5 is concerned the guidelines issued in 1986, 1989 and 1996 have been reiterated vide OM No. 2(1)/2012-ME dated 21.6.12 (Appendix – III), once again emphasising adherence to the time limit of framing rules and implementing oft-repeated recommendations of the Hon'ble Committee as well as appointment of a Law Officer.

## **Mechanism in the Ministry**

#### Recommendation (SI no. 6; Para No. 5.5)

The Committee are deeply hurt to note that inspite of the assurance given to them by the then Secretary during the first oral evidence (on 20.09.2010) that some concrete proposals would be initiated to make the guidelines more stringent and the system more effective, even after the lapse of more than nine months, the Ministry drew blank and did not live up to their assurance while appearing before the Committee during the second oral evidence i.e. on 14.07.2011. The reason purportedly as advanced by the Ministry was the change of the Secretary in the Ministry. The Committee observe that as regards policy matters especially relating to Parliamentary Committees, the matter must have continuity and should not be shelved when one officer takes over from the other in any Ministry/Department. The Committee find that no mechanism exists in the Ministry to oversee the implementation of the recommendations and to hold interaction with the various Ministries/Departments. The Committee, therefore, strongly urge that the Ministry of Parliamentary Affairs should establish a suitable mechanism in this regard without further loss of time. The Committee also recommend that the Ministry should hold review meetings with other Ministries minimum at the level of Joint Secretary twice a year regarding the recurrence of non-implementation of the oft-repeated recommendations of the Committee. Further, the Committee also desire that the Ministry should call for quarterly report from other Ministries/Departments regarding the implementation of recommendations of the Committee akin to the report required to be submitted by the Ministries to the Ministry of Law and Justice as per the guidelines in the Manual of Parliamentary Procedures in the Government of India.

## **Reply of the Government**

Regarding Recommendation No. 6, as stated at (1) above, to monitor implementation of the Recommendations of general nature and review the progress, two meetings in a year alternatively to be chaired by Secretary and Joint Secretary, MPA will be held to ensure adherence to the guidelines and the Manual.

(M/o Parliamentary Affairs OM No. 17(2)/2008-ME dated 08.11.2012)

Observation of the Committee on the reply furnished by the Ministry of Parliamentary Affairs to recommendation of the Committee at sl no 6 of 21<sup>st</sup> Report may be seen at para no 8 of Chapter 1.

#### Requirement of a Law Officer

#### Recommendation (SI no. 7; Para No. 6.3)

The Committee note that there have been inordinate delays in the framing of various rules and regulations and also in the publishing of Gazette notifications by various Ministries/Departments over a period of time. The Committee further feel that there is urgent need of a Law Officer in each Ministry/Department for framing/vetting the rules and regulations. The existence of the Law Officer would also obviate the requirement to approach the Ministry of Law and Justice every time there is a need to formulate or vet rules and avoid the consequent delay. However, the Committee to their utmost dismay find that despite the provision/instruction in the guidelines and their earlier recommendations, the Ministry of Parliamentary Affairs have not been able to ensure the establishment of a post of Law Officer in each Ministry/Department so far. The Committee, therefore, once again strongly recommend that the Ministry of Parliamentary Affairs in consultation with the Ministry of Law and Justice and Department of Personnel & Training must take necessary steps to ensure the creation of the post of a Law Officer in each Ministry/Department without any further loss of time so that the recommendation of the Committee should not be followed in breach and implemented within the stipulated time.

## **Reply of the Government**

Regarding creation of a post of Law Officer in Ministries: This point too was discussed in the meeting of 30 September, 2011. Since it is for the individual Ministry to assess the need for the post of a Law Officer, Ministries have been requested to take up the matter with DOPT and Ministry of Finance wherever required.

(M/o Parliamentary Affairs OM No. 17(2)/2008-ME dated 08.11.2012)

## **Processing of Reports/Recommendations**

Recommendation (SI no. 8; Para No. 7.3)

The Committee observe that the Ministry of Parliamentary Affairs do not process their recommendations in an objective and applicable manner, as some of the recommendations which have been made in regard to individual Ministry but which are applicable to all the Ministries do not find mention in the Manual.

Recommendations like unwarranted use of 'vague expressions' in rules, 'appropriate wordings in the interpretation clause of the rules', etc. which are of general nature do not form part of the Manual. The Committee, therefore, urge the Ministry of Parliamentary Affairs to process their recommendations more objectively in a holistic way, so that such recommendations are accounted for while reviewing/framing guidelines for Ministries in the future.

#### **Reply of the Government**

Regarding processing of Reports/ Recommendations; It is submitted that since the Ministry is entrusted with the task of processing the recommendations of general nature that concern more than one Ministry, due care would continue to be taken to identify such recommendations and circulated to all Ministries/Departments for compliance.

(M/o Parliamentary Affairs OM No. 17(2)/2008-ME dated 08.11.2012)

#### **Action Taken Reports**

Recommendation (SI no. 9; Para No. 8.3)

The Committee note that since the Ministry of Parliamentary Affairs do not process the Action Taken Reports of the Committee, therefore, instructions/guidelines of general nature which are reiterated in the Action Taken Reports escape their analysis. The Committee, therefore, desire that the Ministry of Parliamentary Affairs should also process the Action Taken Reports of the Committee so that instructions/guidelines of general nature could be incorporated in their comprehensive guidelines. Further, para 11.9.1 (ii) of Manual of Parliamentary Procedures in the Government of India (Appendix IV of 21st Report) inter-alia states that where the department concerned accepts a recommendation, it will communicate the acceptance to the Lok/Rajya Sabha Secretariat, under intimation to the Ministry of Parliamentary Affairs. Committee, therefore, desire that the Ministry should issue fresh instructions to the Ministries stating that the intimation should also be given to them relating to the Action Taken Replies furnished to the Lok Sabha Secretariat in relation to the recommendations of the Committee on Subordinate Legislation.

## **Reply of the Government**

It is submitted that the attention of the Ministries will be drawn to the provisions of para 11.9.1(i)(b) of the Manual of the Parliamentary Procedure regarding intimation of Action Taken statements to this Ministry and that the said statements have been submitted to Lok Sabha Secretariat within the stipulated

period and any cases of delay should be reflected in the Quarterly report which would be discussed in the meetings mentioned above.

#### CHAPTER III

# RECOMMENDATIONS/OBSERVATIONS WHICH THE COMMITTEE DO NOT DESIRE TO PURSUE IN VIEW OF THE GOVERNMENT'S REPLIES

-NIL-

#### CHAPTER IV

## RECOMMENDATIONS/OBSERVATIONS IN RESPECT OF WHICH REPLIES OF THE GOVERNMENT HAVE NOT BEEN ACCEPTED

#### Inclusion of a Chapter on Subordinate Legislation in Manual

Recommendation (SI no. 10; Para no. 9.2)

The Committee are surprised to find that the Central Secretariat Manual on Office Procedure which caters to all the central government employees in regard to office procedures to be followed by all Ministries, does not include a chapter on Parliamentary Procedure. Further, more specifically, the matter relating to Subordinate Legislation also needs to be included in details in the Manual. The Committee, therefore, recommend that the Ministry of Parliamentary Affairs should write and ensure that the Ministry of Personnel, Public Grievances and Pensions (Department of Administrative Reforms and Public Grievances) should include the matter relating to subordinate legislation in the Central Secretariat Manual on Office Procedure brought out by them so that the importance and significance of the Committee's recommendations are emphasised and made known to all those dealing with statutory rules.

#### Reply of the Government

Regarding inclusion of the Chapter on Subordinate Legislation in the Manual of Office Procedure, it is submitted that this Ministry itself cannot expand its mandate and has issued the Manual of Parliamentary Procedures to all Ministries/Departments and a reference in Chapter 11(11.9.1) has been made regarding action to be taken by Ministries/Departments. All the Ministries/Departments are aware of the Manual.

(M/o Parliamentary Affairs OM No. 17(2)/2008-ME dated 08.11.2012)

Recommendation/observation of the Committee may be seen at para no. 11 of Chapter I of the Report.

#### CHAPTER V

# RECOMMENDATIONS/OBSERVATIONS IN RESPECT OF WHICH FINAL REPLIES OF THE GOVERNMENT ARE STILL AWAITED

-NIL-

New Delhi; 16 January, 2013 26 Pausa, 1934 (Saka) P. KARUNAKARAN Chairman, Committee on Subordinate Legislation

### Appendix - IV

(Vide Para 6 of the Introduction)

EXTRACTS FROM THE MINUTES OF THE THIRD SITTING OF THE COMMITTEE ON SUBORDINATE LEGISLATION (2012-2013)

The Third sitting of the Committee was held on Wednesday, the 16 January, 2013 from 1130 to 1215 hours in Committee Room No. 53, Parliament House, New Delhi.

#### PRESENT

1. Shri P. Karunakaran

Chairman

#### **MEMBERS**

- 2. Shri Virender Kashyap
- 3 Shri Narahari Mahto
- 4. Dr. Thokchom Meinya
- 5. Dr Bhola Singh
- 6. Shri Manohar Tirkey

#### **SECRETARIAT**

Shri Srinivasulu Gunda - Additional Director

2. At the outset, the Chairman welcomed the members to the sitting of the Committee (2012-13).

3. The Committee, thereafter, considered and adopted the Action Taken Report on the recommendations of the Committee contained in the 21<sup>st</sup> Report (15 LS).

4. xx xx xx

The Committee then adjourned.

xx Omitted portion of the Minutes are not relevant to this Report.

#### **APPENDIX V**

(Vide para 7 of the Introduction)

Analysis of the Action Taken by Government on the recommendations/ observations contained in the Twenty First Report of the Committee on Subordinate Legislation (Fifteenth Lok Sabha) on "Non-implementation of oft-repeated recommendations of Committee on Subordinate Legislation, Lok Sabha by various Ministries".

1	Total number of recommendations	10
II	Recommendations that have been accepted by the Government [vide recommendations at SI. Nos. 1,2,3,4,5,6,7,8,9]	9
	Percentage of total	90%
III	Recommendation which the Committee do not desire to pursue in view of Government's replies	Nil
	Percentage of total	
IV	Recommendations in respect of which replies of the Government have not been accepted by the Committee.	1
	Percentage of total	10%
V	Recommendations in respect of which final replies of Government are still awaited	Nil